BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 139/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

Name of the Company:

Invent Assets Securitisation & Reconstruction Pvt Ltd

V/s.

Shah Alloys Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. GA (DY.) H 17 EN / AAIM

PCA

Respondent

2. PAVAN S. GODIAWACA ADVOCATE PETITIONED POR ON BEHALF OF ASHISH DOSHI.

ORDER

Learned Advocate Mr. Pavan Godiawala i/b Learned PCS Mr. Ashish Doshi present for Financial Creditor/Petitioner. Learned FCA Mr. Hiten Parikh present for Respondent.

Both sides counsels represented that settlement talks are going on and requested two weeks' time.

List the matter on 14.12.2017 as a last chance for hearing before admission in case no settlement could be reached.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 29th day of November, 2017.